

sanctioned adhoc allotments and were allotted accommodation are as follows

Sanctions - 1820

Allotted - 581

1239 such sanctions pertaining to the year 1992 are pending for allotment.

(c) As the actual allotment depends upon the vacancies arising, it is not possible to specify any time limit.

[*Translation*]

Interest on Deposits of Non-Banking and Non-Financial Companies

1993. SHRI CHETAN P.S.
CHAUHAN :
SHRIMATI BHAVNA
CHIKHLIA :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government have decided to reduce the rate of interest on the deposits of non-banking and non-financial companies; and

(b) if so, the time by which a notification is likely to be issued in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b) The relevant provisions of the Companies (Acceptance of Deposits) Rules, 1975 have been amended, vide notification No. GSR 744 (E) dated 10.12.1993, reducing the maximum rate of interest on deposits from 15%

per annum to 14% per annum with rests which shall not be shorter than monthly rests.

[*English*]

Production of Key Bulk Drugs

1994. SHRI C. SREENIVASAN : Will the PRIME MINISTER be pleased to state :

(a) whether the production of Key Bulk Drugs required for the manufacture of indigenous medicine has been decreasing during the last three years;

(b) if so, the reasons therefor;

(c) whether the prices of drugs and medicinal formulations have increased in recent months; and

(d) if so, the measures taken by the Government to bring down their prices?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT (SHRI EDUARDO FALEIRO) : (a) No, Sir.

(b) Does not arise.

(c) Yes, Sir.

(d) The prices of price controlled formulations are regulated through the provisions of Drugs (Prices Control) Order, 1987.